

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 29/AM15
SCHEDULED TO BE HELD ON 15.10.2014
HELD ON 22.10.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 29/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 15.10.2014 (held on 22.10.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 27/AM15 and 28/AM15 held on 08.10.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-127	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00011/AM13/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0310685679 dated 12.03.2012	RLA F. No. 03/95/040/00956/AM12	

Request: Inclusion of Import Item No. 7 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685679 dated 27.04.2012

Decision: The Committee considered the request of firm and decided to defer the case for obtaining the comments of D/o C&PC.

Deferred for three weeks.


 रा. चरण मीणा / R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No. A-128	WEILBURGER COATINGS (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00366/AM13/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0210185310 dated 10.01.2013	RLA F. No. 02/24/040/00366/AM13	

Request: Clarification regarding issuance of further Advance Authorization to M/s Weilburger Coatings (India) Pvt. Ltd., Kolkata

Decision: The Committee considered the request of firm and decided to defer the case.
Deferred for three weeks.

Case No. A-129	KLJ POLYMERS & CHEMICALS LTD.	HQ F. No. 01/87/050/00357/AM14/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0510370416 dated 06.11.2013	RLA F. No. 05/23/040/00224/AM14	

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 0510370416 dt. 06.11.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 25.09.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-130	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.

Deferred for three weeks.

राम सरण मीणा / R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
छद्मोदय भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-131	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-132	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00404/AM13/DES-VII	Status: Deferred
NC No.:29/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0210185698 dated 21.01.2013	RLA F. No. 02/24/040/00156/AM13	

Request: Amendment in the description of Import Item No. 2 and Export Product No. 4 of Advance Authorization No. 0210185698 dated 21.01.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

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ONLINE CASES

Case No.: 2/50/87-ALC1/2013	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date: 0310765120 08.01.2014	Defer Date: 12.11.2014
Decision: A D/L No. 46011/3/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.05.2014, 30.06.2014 and 23.09.2014 (Final Reminder) giving 15 days time for submission of information. The firm vide its letter dated 30.07.2014 instead of giving reply to the above D/L of D/o C&PC has enclosed a copy of Minutes of its earlier approved case for the same export product / import items against Advance Authorization No. 0310725678 dt. 26.02.2013 and requested to fix the same norms against the said Advance Authorization also.			
The Committee decided to forward a copy of above letter to D/o C&PC for obtaining their comments.			

Case No.: 4/1/87-ALC1/2014	Party Name: POLOLIGHT INDUSTRIES LTD.	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date: 0310771135 20.02.2014	Defer Date: 05.11.2014
Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.06.2014 and 23.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.: 3/2/87-ALC1/2014	Party Name: INNOVATIVE POLYPACK	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Rejected
HQ File :01/87/050/00003/AM15/	RLA File :07/24/040/00450/AM14/	Lic.No/Date: 0710102650 06.03.2014	
Decision: A D/L No. 46011/36/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.06.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.: 18/2/87-ALC1/2014	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date: 0510382328 20.03.2014	Defer Date: 12.11.2014
Decision: In response to D/L dated 27.05.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.			

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5	Case No.: 50/7/87-ALC1/2014	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date: 0210202515 21.04.2014	Defer Date: 12.11.2014
	Decision: In response to D/L dated 01.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.			

6	Case No.: 12/14/87-ALC1/2014	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date: 3010102613 22.05.2014	Defer Date: 12.11.2014
	Decision: In response to D/L dated 30.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.			

7	Case No.: 15/22/87-ALC1/2014	Party Name: ANG PLASTICS PVT. LTD.	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00203/AM15/	RLA File :03/94/040/00165/AM15/	Lic.No/Date: 0310785131 11.06.2014	Defer Date: 12.11.2014
	Decision: A D/L No. 46011/69/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.: 8/21/87-ALC1/2014	Party Name: WELBROS FOAM INDUSTRIES	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00161/AM15/	RLA File :05/24/040/00163/AM15/	Lic.No/Date: 0510389662 11.07.2014	Defer Date: 12.11.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 13.10.2014. Comments awaited from D/o C&PC.			

9	Case No.: 17/22/87-ALC1/2014	Party Name: SWASTIK POLYMERS	Meet No/Date: 29/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00205/AM15/	RLA File :05/24/040/00171/AM15/	Lic.No/Date: 0510389761 17.07.2014	Defer Date: 12.11.2014
	Decision: A D/L No. 46011/17/2007-PC.II dated 16.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:18/22/87- ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:29/87- ALC1/2014 22.10.2014	Status: Approved
HQ File :01/87/050/00206/AM15/	RLA File :30/24/040/00021/AM15/	Lic.No/Date:3010103096 14.08.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/262/2014-TSW dated 22.10.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY (per unit)
Special Nylon Bicycle Tyres with / without RT (Minimum rubber content 47.62%)	750000 kg	1. Natural Rubber	0.23 kg
		2. Synthetic Rubber (EPDM)	0.05 kg
		3. Synthetic Rubber SBR 1502 /1712 / 1220	0.11 kg
		4. Synthetic Rubber (PBR)	0.11 kg
		5. Bead Wire	0.12 kg
		6. Carbon Black	0.18 kg
		7. Rubber Chemicals: Antioxidants	0.0185 kg
		8. Rubber Chemicals: Accelerator	0.0185 kg
		9. Other Misc. Chem. (Viz. Pigments, Microcrystalline Wax, Paraffin Wax, Softeners, Plasticizers, Sulphur, Activators, Coupling Agents, Fillers, Tackfiers / Gum Rosin, Dip Chemicals excluding, excluding Resorcinol, mould release agents	0.08 kg
		10. Zinc Oxide	0.01 kg
		11. Nylon Tyre Cord Warp Sheet	0.12 kg
		12. LDPE	0.0105 kg
		13. Reflective Tape (of relevant width)	1.05 Mtr. / Mtr. content in export product

Note: 1. The CIF value of Rubber Chemicals (S. No. 7 & 8) should not exceed 7% of FOB value of exports.

2. The CIF value of Misc. Materials / Chemicals (S. No. 9) should not exceed 2% of FOB value of exports.

RLA may take consequential action as per Policy / Procedures.

Case No.:1/26/87-ALC1/2014	Party Name:VISION POLYMER PVT LTD	Meet No/Date:29/87- ALC1/2014 22.10.2014	Status: Deferred
11 HQ File :01/87/050/00220/AM15/	RLA File :34/24/040/00130/AM15/	Lic.No/Date:3410040464 21.08.2014	Defer Date:12.11.2014
Decision: RLA, Vadodara and firm have been requested through letter dated 13.10.2014 to furnish application expeditiously. Application awaited from RLA, Vadodara and firm.			

Meeting ended with thanks to Chair and all participants.

राम चरण मीणा/R. C. MEENA
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